

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra):

(a) No such tendency has come to Government's notice.

(b) to (d). Do not arise.

Corruption Cases

2640. Dr. L. M. Singhvi: Will the Minister of Home Affairs be pleased to state:

(a) the statistics regarding the num-

ber of corruption cases of Gazetted and non-Gazetted categories of Officers apprehended during the last three years with figures year-wise and category-wise; and

(b) the figures of those convicted year-wise and category-wise?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) and (b). The information required is as follows:—

Year	Number of public servants involved in new cases taken by the Special Police Establishment.		Number of public servants involved in the cases which were sent up to Courts for trial.		Number of Public servants convicted.	
	Gazetted	Non-gazetted.	Gazetted	Non-gazetted	Gazetted	Non-gazetted
1962	212	1113	13	261	10	159
1963	332	1454	19	239	6	160
1964	504	1966	38	236	8	133
1965 (Jan. to August)	224	1271	21	135	4	04

Bad Characters

2641. Dr. L. M. Singhvi: Will the Minister of Home Affairs be pleased to state:

(a) whether the Delhi Administration has a system of keeping a roll of bad characters with the Police;

(b) if so, the number of bad charac-

ters on rolls during the last five years; year-wise; and

(c) the steps taken to keep such characters under control?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) Yes, Sir.

(b) A statement is given below:

STATEMENT

Year	Bad characters		
	Category 'A'	Category 'B'	Category
	(Active bad characters)	(Inactive now but were active previously)	(Belonging to category 'A' who are in jail)
1960	858	630	24
1961	949	759	39
1962	983	766	30
1963	996	795	44
1964	1037	862	40

(c) Apart from the normal surveillance and patrolling which the police undertake to keep bad characters in

check, action is also taken against them under the substantive and preventive provisions of law. Provisions

of certain Section of the Bombay Police Act, 1961 have also been extended to the Union Territory of Delhi in order to control the activities of anti-social elements.

Appointment of Technical Personnel at Top Administrative Posts

2642. Shri Mohammad Elias: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that the Institution of Engineers (India), at its 45th Annual Convention held at Lucknow in February last unanimously adopted a resolution regarding employment of technical men at the top administrative levels instead of the present practice of employing non-technical men in the Engineering Departments both at the Centre and States;

(b) if so, whether Government have received any communication from the Institution in that regard; and

(c) if so, the action taken in the matter?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) Yes, Sir.

(b) Yes, Sir.

(c) No change in the present pattern of staffing top administrative posts is considered necessary.

Delhi Education Department

2643. Shri Jedhe: Will the Minister of Education be pleased to state:

(a) whether it is a fact that the services of the Delhi Education Department are under the Delhi Union Territory and not under the Central Services.

(b) whether it is also a fact that the Principals for Delhi Government schools are being recruited on an "All India basis"; and

(c) if so, the reasons therefor.

The Minister of Cultural Affairs in the Ministry of Education (Shri Hajar-navis): (a) Yes, Sir.

(b) Yes, Sir, as far as fresh recruitment through Union Public Service Commission is concerned.

(c) It is unconstitutional to restrict recruitment of this nature to domiciles of any territory.

Enquiry against Manipur Officers

2644. Shri Rishang Keishing: Will the Minister of Home Affairs be pleased to state:

(a) the number of Officers serving under the Government of Manipur whose cases have been enquired into by the Delhi Special Police Establishment Branch and the Commissioner of Enquiry in the Ministry of Home Affairs during the period from 1962 to 1965;

(b) the number of cases which have been finally disposed of and communicated to the State Government for implementation; and

(c) the steps taken for speedy disposal of pending cases.

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) During the period 1962-65 cases of 4 officers were entrusted for investigation to the Delhi Special Police Establishment and cases of 15 officers were entrusted for oral enquiry to the Commissioner for Department Enquiries.

(b) Cases of 14 officers have been finally disposed of and communicated to the Manipur Government; and

(c) Cases of 3 officers under investigation by the Delhi Special Police Establishment are at the final stage of enquiry; one case is under consideration of Manipur Government and in one case the oral inquiry by